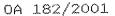
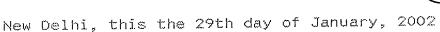
## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH





Hon'ble Shri S.R.Adige, Vice-Chairman (A) Hon'ble Shri Shanker Raju, Member (J)

J.Bhagat Executive Engineer (C) Civil Construction Wing All India Radio, New Delhi.

...Applicant

(By Advocate Shri R.Venkataramani, with Shri S.M.Garg)

VERSUS

UNION OF INDIA: THROUGH

- 1. The Secretary Ministry of Information & Broadcasting Shastri Bhawan, New Delhi - 1.
- The Director General of All India Radio, New Delhi.
- 3. Chief Engineer (C)—I CCW, All India Radio 2nd Floor, PTI Building . New Delhi.

...Respondents

(By Advocate Ms. Promila Safaya)

ORDER (ORAL)

## By Hon'ble Shri S.R.Adige. VC (A)

The applicant impugns the chargesheet dated 16-11-1999 enclosed with the respondents' letter dated 30-11-1999 (Annexure A).

- 2. We have heard both the parties and have also perused the Delhi High Court's order dated 27-9-2001 in CW No. 1235/2001, quashing and setting aside the Tribunal's earlier order dated 23-1-2001 in this very OA and directing the Tribunal to reconsider the matter in the light of the various judgements of the Hon'ble Supreme Court.
- 3. During the course of hearing, we have been informed that applicant had submitted his written statement in reply to the aforesaid chargesheet on



21-12-1999, but he has not received any response from the respondents to the same, and in the meanwhile, respondents have appointed an Enquiry Officer to conduct the disciplinary proceedings.

- 4. We dispose of the OA at this stage with a direction to the respondents to give applicant a personal hearing, and thereafter dispose of the applicant's aforementioned written statement denying the charges, by a detailed, speaking and reasoned order in accordance with the Rules and Instructions within three months from the date of receipt of a copy of this order.
  - 5. In the meanwhile, if applicant seeks to furnish any additional written statement, he may do so within two weeks from today.
  - 6. If any grievance still survives, after disposal of the applicant's written statement and additional written statement by the respondents, we grant liberty to the applicant to seek revival of the present OA, by also impugning the orders passed by the respondents pursuant to the aforementioned directions.
  - 7. Meanwhile, till the respondents pass the appropriate orders on applicant's written statement/additional written statement pursuant to these directions, they should not proceed with the Departmental enquiry.
  - 8. OA stands disposed of accordingly. No costs.
    - 9. MA 2515/2001 stands disposed of.

(SHANKER RAJU)

MEMBER (J)

(S.R.ADIGE) VICE-CHAIRMAN (A)